

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 2352
ANSWERED ON 05.03.2020

WATER UNDER CONCURRENT LIST

2352. COL. RAJYAVARDHAN RATHORE

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government is bringing 'Water' under the Concurrent List of the Constitution of India to solve inter-State water disputes and if so, the details thereof;
- (b) the details of inter-State water disputes that are pending; and
- (c) whether the inter-linking of rivers is likely to solve any of the above disputes and if so, the current status of inter-linking of river projects?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)

- (a) At present, there is no proposal to bring 'Water' under the Concurrent List of the Constitution of India.
- (b) The Parliament has enacted Inter-State River Water Disputes (ISRWD) Act, 1956 for adjudication of disputes relating to waters of inter-State rivers and river valley thereof. When any request under the said Act is received from any State Government in respect of any water dispute on the inter-State rivers and the Central Government is of the opinion that the water dispute cannot be settled by negotiations, the Central Government constitutes a Water Disputes Tribunal for the adjudication of the water dispute. Currently, 5 Water Disputes Tribunals are under adjudication, details of which are given at **Annexure- I**.
- (c) The National Perspective Plan (NPP) was prepared by the then Ministry of Irrigation (now Ministry of Jal Shakti) in August 1980 for water resources development through transferring water from water surplus basins to water-deficit basins. The improved water availability in water-deficit basins may address issues related to water disputes.

Under the NPP, the National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular Component and 14 under Himalayan Component). The details of above river linking projects is given at **Annexure-II**.

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 2352 to be answered on 05.03.2020 on 'Water Under Concurrent List'.

Details of Water Disputes Tribunals currently under adjudication

S. No	Name of Tribunal	States concerned	Date of constitution	Present Status
1	Ravi & Beas Water Tribunal	Punjab, Haryana and Rajasthan	2 nd April, 1986	Report and decision under section 5(2) of ISRWD Act given in April, 1987. Clarification / explanation sought from the Tribunal under Section 5(3) of the said Act by the party States. The matter is sub-judice.
2	Krishna Water Disputes Tribunal - II	Karnataka, Telengana, Andhra Pradesh and Maharashtra	2 nd April, 2004	Report and decision under section 5(2) of ISRWD Act given on 30.12.2010. Further report section 5(3) given by the Tribunal on 29.11.2013. However, as per Supreme Court Order dated 16.9.2011, till further order, report/decision of the Tribunal shall not be published in the official Gazette. The matter is sub-judice. The Tribunal is currently hearing matters as per section 89 of Andhra Pradesh Reorganisation Act, 2014. Further, the Government of Telengana has filed a SLP 33623-26 of 2014 and WP(C) 545 of 2015 in the Supreme Court in the matter. The matter is thus sub-judice.
3	Vansadhara Water Disputes Tribunal	Andhra Pradesh & Odisha	24 th February, 2010	Report and decision under section 5(2) of ISRWD Act given on 13.09.2017. Further references under section 5(3) have been filed by the party States and the Central Government before the Tribunal. The matter is sub-judice.
4	Mahadayi Water Disputes Tribunal	Goa, Karnataka and Maharashtra	16 th November, 2010	Report and decision under section 5(2) of ISRWD Act given on 14.08.2018. Further references under section 5(3) have been filed by the party States and the Central Government before the Tribunal. The award and final decision of the Tribunal under section 5(2) has been notified on 27.02.2020 as per direction of Hon'ble Supreme Court. The matter is sub-judice.
5	Mahanadi Water Disputes Tribunal	Odisha, Chhattisgarh, Jharkhand, Maharashtra and M.P.	12 th March, 2018	Matter is sub-judice before the Tribunal under section 5(2) of ISRWD Act.

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 2352 to be answered on 05.03.2020 on 'Water Under Concurrent List'.

Details of Inter Basin Water Transfer Links

Sl. No	Name	Rivers	States concerned	Status of PFR/FR/DPR
Peninsular Component				
1	Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Mahanadi & Godavari	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chattisgarh	FR Completed
2	Godavari (Inchampalli) - Krishna (Pulichintala) link	Godavari & Krishna	-do-	FR Completed
3	Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Godavari & Krishna	Odisha, Maharashtra, Madhya Pradesh, Andhra Pradesh, Karnataka & Chattisgarh,	FR Completed
4	Godavari (Polavaram) - Krishna (Vijayawada) link	Godavari & Krishna	Odisha, Maharashtra, Andhra Pradesh, Karnataka, & Chattisgarh	FR Completed
5	Krishna (Almatti) – Pennar link	Krishna & Pennar	-do-	FR Completed
6	Krishna (Srisailam) – Pennar link	Krishna & Pennar	-do-	FR Completed
7	Krishna (Nagarjunasagar) - Pennar (Somasila) link	Krishna & Pennar	Maharashtra, Andhra Pradesh & Karnataka,	FR Completed
8	Pennar (Somasila) - Cauvery (Grand Anicut) link	Pennar & Cauvery	Andhra Pradesh, Karnataka, Tamil Nadu, Kerala & Puducherry	FR Completed
9	Cauvery (Kattalai) - Vaigai -Gundar link	Cauvery, Vaigai & Gundar	Karnataka, Tamil Nadu, Kerala & Puducherry	FR Completed
10	Ken-Betwa link	Ken & Betwa	Uttar Pradesh & Madhya Pradesh	FR & DPR (Ph-I,II & Comprehensive) Completed
11	Parbati -Kalisindh- Chambal link	Parbati, Kalisindh & Chambal	Madhya Pradesh, Rajasthan & Uttar Pradesh (UP requested to be consulted during consensus building)	FR Completed
12	Par-Tapi-Narmada link	Par, Tapi & Narmada	Maharashtra & Gujarat	FR & DPR Completed
13	Damanganga - Pinjal link	Damanganga & Pinjal	Maharashtra & Gujarat	FR & DPR Completed
14	Bedti - Varda link	Bedti & Varda	Maharashtra, Andhra Pradesh & Karnataka	PFR Completed
15	Netravati – Hemavati link	Netravati & Hemavati	Karnataka, Tamil Nadu & Kerala	PFR Completed
16	Pamba - Achankovil - Vaippar link	Pamba, Achankovil & Vaippar	Kerala & Tamil Nadu,	FR Completed

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Sl. No	Name	Rivers	States concerned	Status of PFR/FR/DPR
Himalayan Component				
1.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Manas-Sankosh-Tista-Ganga	Assam, West Bengal, Bihar & Bhutan	PFR completed
2.	Kosi-Ghaghra link	Kosi & Ghaghra	Bihar , Uttar Pradesh & Nepal	PFR completed
3.	Gandak-Ganga link	Gandak & Ganga	-do-	Draft FR completed (Indian portion)
4.	Ghaghra-Yamuna link	Ghaghra & Yamuna	-do-	FR completed (Indian portion)
5.	Sarda-Yamuna link	Sarda & Yamuna	Bihar, Uttar Pradesh, Haryana, Rajasthan, Uttarakhand & Nepal	FR completed (Indian portion)
6.	Yamuna-Rajasthan link	Yamuna & Sukri	Uttar Pradesh, Gujarat, Haryana & Rajasthan	Draft FR completed
7.	Rajasthan-Sabarmati link	Sabarmati	-do-	Draft FR completed
8.	Chunar-Sone Barrage link	Ganga & Sone	Bihar & Uttar Pradesh	Draft FR completed
9.	Sone Dam – Southern Tributaries of Ganga link	Sone & Badua	Bihar & Jharkhand	PFR completed
10.	Ganga(Farakka)-Damodar-Subernarekha link	Ganga, Damodar & Subernarekha	West Bengal, Odisha & Jharkhand	Draft FR completed
11.	Subernarekha-Mahanadi link	Subernarekha & Mahanadi	West Bengal & Odisha	Draft FR Completed
12.	Kosi-Mechi link	Kosi & Mechi	Bihar , West Bengal & Nepal	PFR completed Entirely lies in Nepal
13.	Ganga (Farakka)-Sunderbans link	Ganga & Ichhamati	West Bengal	Draft FR completed
14.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	Manas, Tista & Ganga	-do-	(Alternative to M-S-T-G Link) Dropped

- PFR- Pre Feasibility Report
- FR- Feasibility Report
- DPR- Detailed Project Report
